CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

28,11.2011

CP 19/2011 (OA No. 298/2011)

Mr. Neeraj Batra, Counsel for applicant.

Mr. Puneet Gupta, Proxy counsel for

Mr. Sanjeev Singh, Counsel for respondents.

Having heard the learned counsel for the parties.

In their reply, the respondents have submitted that vide order dated 07.07.2011, the applicant has been transferred and has been relieved. The copy of the same also sent at the residence to the applicant through Messenger, who has refused the received the same as indicated by the report. Thereafter, the same was sent through Speed Post.

On perusal of the documents on record, it appears that the relieving order has been issued pursuant to the transfer order issued on 07.07.2011. Therefore, we find no deliberate disobedience of the order of this Tribunal dated 19.07.2011.

Accordingly, the Contempt Petition is dismissed. Notice issued to the respondent is hereby discharged.

Aril Samo

(Anil Kumar) Member (A) (Justice K.S.Rathore) Member (J)

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